

WP(C)No.(SH)264 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr R Kar, Advocate, present for the petitioner.

Mr S Dey, Advocate, present for the respondent  
No. 1.

Mr ND Chullai, Senior GA, present for the  
respondents No. 2,3 and 4.

Mr SS Dey, Advocate, present for the  
respondents No. 5 and 6.

Mr SS Dey, Advocate, for the respondents No.  
5 and 6 prays for and is allowed to file counter  
affidavit within a period of three weeks.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA No.(SH) 43 of 2011

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms Q Lamare,  
Advocate, for the petitioner.

List on 30.09.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA No.(SH) 36 of 2012

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms H Kmistazi,  
Advocate, for the petitioner.

List on 24.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA No.(SH)56 of 2010

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr R Deb Nath, learned CGC, present for the  
appellant.

Mr SS Dey, Advocate, present for the  
respondents.

Heard and perused the impugned judgment  
and order dated 13.08.2010, passed by learned  
Single Judge in WP(C) No.(SH) 198 of 2009, whereby  
decision of Board of Appeal is quashed.

Admit the appeal.

List this appeal for final hearing in the week  
commencing from 04.11.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA(C)No.(SH) 201 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr R Kar, Advocate, present for the petitioner.

Mr KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to give a correct particulars of persons through whom the service to be effected on respondent No. 5 within one week.

Let the steps be taken accordingly and notice be served on the said respondent.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 125 of 2011

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Mr H Kharmih,  
Advocate, for the petitioner.

List on 07.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WP(C)No.(SH)359 of 2012

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr S Thapa, Advocate, present for the petitioner.

Mr SP Sharma, Advocate, present for the  
respondents.

At the joint request of the learned counsel for  
the parties, this case is adjourned for three weeks, in  
view of the possibility of amicable settlement.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 98 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the petitioner.

Mr ND Chullai, Sr. GA, present for the respondents.

Passed over for the day.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13



WP(C) No.(SH) 129 of 2011

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Mr N Khan,  
Advocate, for the respondents.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WP(C) No.(SH) 398 of 2010

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Mr B Dey, Advocate, for  
the respondent.

List on 25.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA No.(SH) 6 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms H Kmistazi,  
Advocate, for the respondent.

List on 24.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

Cont Cas(C)No.(SH)25 of 2013  
IN WP(C)No.(SH)42 of 2009

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr KP Bhattacharjee, Advocate, present for the  
petitioner.

Mr K Sunar, Advocate, present for the  
contemnors/respondent Nos. 1 and 2.

Mr Sunar, Advocate, for the respondents prays for  
and is allowed four weeks' time to file response relating  
to the compliance of the order said to have been wilfully  
disobeyed.

List on 28.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

Cont Cas(C) No.(SH)18 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr N Mozika, Advocate, present for the petitioner.

Mrs T Yangi, Advocate, present for the respondent  
Nos. 1 and 2.

Mrs T Yangi, Advocate, for the respondents No. 1  
and 2 prays for and is allowed further fifteen days time  
to file response on behalf of the respondents No. 1 and  
2, as a Special Leave Petition said to have been filed  
before the Apex Court against the order of this Court.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

Crl Appeal No.(SH)3 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Ms K Chisa, Advocate, present for the appellant.

Mr S Sen Gupta, Govt. Advocate, present for the respondents.

Heard and perused the impugned judgment and order dated 30.04.2013, passed by the learned Special Judge (NDPS), at Shillong in Criminal (NDPS) Case No. 3/2011, whereby the appellant, Shri Krishna Bahadur Thapa, has been convicted under Section 22(c) NDPS Act, 1985, and sentenced to undergo imprisonment for a period of ten years and to pay fine of Rs. 1,00,000/- (Rupees One Lakh), in default, he is further directed to undergo one year's imprisonment.

Admit the appeal.

Summon the lower court record.

Registry is directed to prepare the paper book without unreasonable delay as per rules, and the appeal be listed for final hearing, as the appellant is in jail.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

ITA No.(SH)1 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr S Saikia, Advocate, present for the appellant.

Mr Saikia, Advocate, for the appellant prays for  
and is allowed further fifteen days time to take steps  
and file affidavit of service.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

ITA No.(SH)2 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr S Saikia, Advocate, present for the appellant.

Mr Saikia, Advocate, for the appellant prays for  
and is allowed further fifteen days time to take steps  
and file affidavit of service.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13



MAF No.(SH) 9 of 2008

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr ND Chullai, Sr. GA, present for the  
petitioner.

Mr H Kharmih, Advocate, present for the  
respondent.

Registry is directed to re-summon the LCR, if  
sent back, and again list it for final hearing, after the  
same is received.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

MC No.(SH)131 of 2013  
IN COP(C)No.1(SH) 2013  
IN WA(C)No.(SH) 50 of 2010

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr B Deb, Advocate, present on behalf of Mr SC  
Shyam, Advocate, for the applicant.

Mr BK Deb Roy, Advocate, present for the  
respondent.

Adjourned at the request of the learned counsel  
for the applicant.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

MC No.(SH)171 of 2013  
IN WP(C)No.(SH) 87 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr S Dey, Advocate, on behalf of Mr GN  
Shahewalla, Sr. Advocate, for the applicant.

Ms T Yangi, Advocate, present for the  
respondents.

Adjourned at the request of Shri S Dey,  
Advocate, on behalf of Mr GN Shahewalla, Sr.  
Advocate, for the applicant.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

PIL No.(SH)1 of 2011

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mr K Paul, Advocate, present for the petitioner.

Mr ND Chullai, Senior GA, present for the  
respondents No. 1, to 4.

Mr R Deb Nath, Advocate, present for the  
respondent No. 5.

Mr H Kharmih, Advocate, present for the  
respondent No. 6.

Mr R Deb Nath, Advocate, for the respondent  
No. 5 prays for and is allowed to file counter affidavit  
within a period of three weeks.

Meanwhile, the petitioner may file rejoinder  
affidavit to the counter affidavit filed by the  
respondents No. 2 and 3.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

PIL No.(SH)7 of 2012

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Mrs Agnes Kharshiing, petitioner, present in person.

Mr KP Bhattacharjee, Advocate, present for the respondent Nos. 1 to 3.

Mr SP Mahanta, Advocate, present for the respondent No. 4.

Mr SP Mahanta, Advocate, for the respondent No. 4 prays for and is allowed to withdraw his engagement on behalf of respondent No. 4.

Respondent No. 4 may be represented by another counsel and the said party is allowed to file counter affidavit within a period of three weeks.

List in the week commencing from 28.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

Service Tax Appeal No.(SH) 3 of 2013

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

None present for the appellant.

Ms T Yangi, Advocate, present or the respondent.

List on 21.10.2013 for admission/order.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA No.(SH) 42 of 2010

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Mr KP Bhattacharjee,  
Advocate, for the petitioners.

List on 30.09.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13

WA No.(SH) 35 of 2012

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms H Kmistazi,  
Advocate, for the petitioner.

List on 24.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13



WA No.(SH) 46 of 2009  
IN WP(C)No.(SH) 192/191 of 2008

23.09.2013

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Mr S Dey, Advocate,  
on behalf of Mr GN Shahewalla, Sr. Advocate, for the  
respondents.

List on 21.10.2013.

JUDGE  
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev  
23.09.13